

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2.	7.6.95	<p>MA 403 of 1995 was taken up for admission and hearing. It is noticed that despite the stay granted by this Tribunal on 5.6.95, which was duly communicated to the Respondents on the same day, a posting order has been issued on 6.6.1995 transferring the applicant on Central deputation (vide Annexure-2 in MA 403 of 1995). The fact that operation of the transfer order has been stayed vide order-1 above, will, therefore, be brought to the notice of the respondents again.</p> <p>A copy of this order be sent to the respondents (except respondent No.1) by Spl. Messenger at the cost of the petitioner for which an amount of Rs.60/- be deposited forthwith by the applicant.</p>	<p>OD-NO-1 dt-5-6-95</p> <p>Notice with copy of order dt-5-6-95 may be sent to O.P.P. Parikh by regd. post A.D.</p> <p><i>Subj</i> → 6/6 6/6/95 A-0</p> <p>MA-403/95 for stay.</p> <p>MA. You/As for amendment.</p> <p>COPY of MA not served</p> <p><i>Subj</i> → 7/6</p> <p>Branch</p>
3	22.1.97	<p>Shri S.Mishra, counsel for the applicant submits that he wants to withdraw this Application. Shri K.C.Mohanty, Government Advocate for the State of Orissa is present and has no objection. Permission to withdraw the application is granted, and for statistical purpose this Application is dismissed.</p> <p>Hand over copies of the orders to the counsel for both sides.</p>	<p><i>hansimhasahu</i></p> <p>MEMBER (ADMINISTRATIVE)</p>